

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 83/MP/2013

Subject : Illegal denial of Open Access by the respondent in violation of Central Electricity Regulatory Commission (Open Access in Inter-State transmission) Regulations, 2008

Date of hearing : 24.9.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Sagar Power (Neerukatte) Private Limited

Respondents : State Load Despatch Centre, Karnataka
PTC India Limited, New Delhi

Parties present : Shri Anantha Narayana, Advocate for petitioner
Shri Anand K. Ganesan, Advocate, SLDC Karnataka
Shri H. De, PTC
Shri Bharat, PTC

Record of Proceedings

Learned counsel for SLDC, Karnataka requested for two weeks time to file its reply to the petition which was allowed by the Commission.

2. The Commission observed that the disputes regarding the validity of the PPAs should be take up before the State Commission. The Commission further observed that since the petitioner is continuing to supply the power, it follows that the petitioner has accepted the validity of the PPA.

3. Learned counsel for SLDC, Karnataka submitted that KERC vide its order dated 23.10.2010 in Case No. OP 24/2009 has upheld the validity of the PPA.

4. The Commission directed the respondents to file their replies by 10.10.2013 with an advance copy to the petitioner. The petitioner may file its rejoinder, if any, on or before 24.10.2013.

5. The petition shall be listed for hearing on 7.11.2013.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)